

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


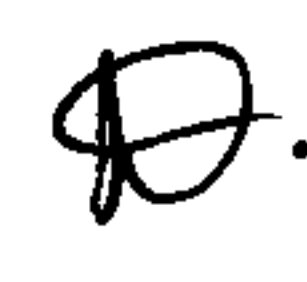
C.P. (I.B) No. 59/7/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2019**

Name of the Company: IDBI Bank Ltd.
V/s.
Doshion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHASHVATA SHIVZGA	ADVOCATE	RESPONDENT	
2.	Poojita Damini V.	ADVOCATE.	APPLICANT	

ORDER


The Parties are represented through their respective Learned Counsel(s).


Learned Lawyer appearing on behalf of the Respondent filed Vakalatnama requested for some time to file reply.

The Prayer is allowed.

The Respondent to file their objections within **three** weeks by serving an advance copy to the petitioner.

List the matter on 01.05.2019


MANORAMA KUMARI
MEMBER (JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)

Dated this the 8th day of March, 2019.